

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.3135 of 2012

(Arising out of Order-in-Appeal No. 376/2012 dated
14/08/2012 passed by the Commissioner (Appeals), Central
Excise, Mangalore)

M/s RSK Enterprises

W.114, 2nd Street,
Annanagar West Extn.,
Chennai-600101

Appellant(s)

VERSUS

Commissioner, Central Excise, Mysore

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore - 570 011
Karnataka

Respondent(s)

APPEARANCE:

Ms. Gomathi Srinivas, Advocate for the Appellant
Mr. K. Vishwanatha, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No.20592/2023

Date of Hearing: 20/06/2023

Date of Decision: 20/06/2023

As Per Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record.
Consequently, the present appeal is dismissed as deemed to
have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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